

1	2	3
5. Ashoka Marketing Ltd.	Investigation under section 237(b) of the Companies Act, 1956 ordered on 31-12-1973.	Delhi High Court granted an interim stay on 6th August, 1974 which still continues. The counter affidavit by the Company Law Board has been filed. The case has not yet been heard.
6. Ashoka Cement Ltd.	Investigation under section 237(b) of the Companies Act, 1956 ordered on 11-12-1974.	Delhi High Court has granted stay on 13-2-1976. Steps have been taken to defend the case.
7. Mittalsons Land and Finance (Pvt.) Limited	Investigation under section 237(b) of the Companies Act, 1956 ordered on 8-8-1975.	The petition filed by the company was dismissed by the Delhi High Court on 12-3-1976. The company has not co-operated with the inspector and the inspector has instituted legal proceedings for the seizure of the records.
8. Hindustan Development Corporation Limited.	Investigation under section 237(b) of the Companies Act, 1956 ordered on 4-9-1975.	The company filed writ petition before Calcutta High Court against the orders of investigation and obtained injunction. Copy of the petition has since been received and steps have been taken to defend the case.
9. Machine Techno (Sales) Pvt. Limited.	Inspection under section 209(4) now 209A of the Companies Act, 1956.	Inspection report is awaited.

चुनाव कानूनों में संशोधनों का सुझाव देने हेतु एक संसदीय समिति के गठन का प्रस्ताव

93. श्री प्रकाशवीर शास्त्री :  
श्री कल्पनाथ राय :  
श्रीमती विद्यावती चतुर्वेदी :  
श्री मोहम्मद उस्मान अरिफ :  
श्री सुल्तान सिंह :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चुनाव कानून में संशोधनों का सुझाव देने हेतु एक संसदीय समिति के गठन का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हां तो इस संबंध में कब तक निर्णय किये जाने की संभावना है ?

Proposal for setting up of a Parliamentary Committee to suggest amendments to the election law

93. SHRI PRAKASH VEER  
SHASTRI;  
SHRI KALP NATH RAI;  
SHRIMATI VIDYAWATI  
CHATURVEDI;  
SHRI MOHAMMED USMAN  
ARIF;  
SHRI SULTAN SINGH;

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to constitute a Parliamentary Committee to suggest amendments to the election law; and

[ ] English translation.

(b) if so, by when a decision is likely to be taken in the matter?]

**विधि न्याय और कम्पनी कार्य मंत्री**  
(श्री शान्ति भूषण : (क) अभी ऐसा कोई प्रस्ताव नहीं है ।

(ख) प्रश्न ही नहीं उठता ।

[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) There is no such proposal at present.

(b) Does not arise.]

**इलाहाबाद उच्च न्यायालय में न्यायाधीशों की संख्या में वृद्धि**

94. श्री नागेश्वर प्रसाद शाही :  
श्री नत्थी सिंह ।

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इलाहाबाद उच्च न्यायालय में बड़ी संख्या में विचाराधीन पड़े मामलों को निपटाने के लिये उस न्यायालय में न्यायाधीशों की संख्या को बढ़ाने का विचार रखती है ; और

(ख) यदि हां, तो न्यायाधीशों की संख्या में कब तक और कितनी वृद्धि किये जाने की संभावना है ?

**Increase in the number of Judges in the Allahabad High Court**

94. SHRI NAGESHWAR PRASAD SHAHI: SHRI NATHI SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to increase the number of Judges in the Allahabad High Court as one of the steps to clear the large number of pending cases in that Court; and

(b) if so, by when and to what extent their number is likely to be increased?]

**विधि, न्याय और कम्पनी कार्य मंत्री**  
(श्री शान्ति भूषण) : (क) और (ख) हाल ही में इलाहाबाद उच्च न्यायालय के मुख्य न्यायाधीशपति ने इस संबंध में कुछ प्रस्ताव किए हैं । उन प्रस्तावों पर राज्य सरकार के विचार प्राप्त होने पर उनकी जांच की जाएगी ।

[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) The Chief Justice of Allahabad High Court has recently made proposals in this regard. On obtaining the views of the State Government thereon, the proposals will be examined.]

**गोरखपुर उर्वरक संयंत्र**

95. श्री नागेश्वर प्रसाद शाही :  
श्री नत्थी सिंह :

क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गोरखपुर उर्वरक संयंत्र की क्षमता में वृद्धि करने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हां, तो क्षमता में कब तक और कितनी वृद्धि किये जाने की संभावना है ?